

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 430 of 2013
in DFR No. 2437 of 2013

Dated : 3rd January, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of

Maithan Alloys Ltd.

... Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Apoorva Misra
Ms. Radhika Arora
Counsel for the Respondent(s) : Mr. M.G. Ramachandran
for R.2

ORDER

IA No. 430 of 2013
(Appl. for condonation of delay)

This is an Application to condone the delay of 37 days in filing the Appeal as against the Order dated 07.08.2013. We have heard both the parties.

Since we find that there is sufficient cause to condone the delay, the delay is condoned. Accordingly, the Application is allowed.

Post the matter for Admission on **23.01.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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